

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2638
TO BE ANSWERED ON 02.08.2018

BENEFITS OF PMAY TO GRAM PANCHAYATS

2638. SHRI BODHSINGH BHAGAT:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Union Government is aware of such panchayats of States including Gram Panchayat Tirodi under Balaghat district of Madhya Pradesh where the people of entire village could not get the benefits of the Pradhan Mantri Awas Yojana (PMAY) due to laxity / carelessness of officers and not uploading the data related to the Socio-Economic and Caste Census completed in 2011;
- (b) if so, the details thereof;
- (c) whether the Union Government has taken any steps to provide the benefits of the said scheme to the deprived Gram Panchayats and to take action against the concerned guilty officers;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)**

(a) to (e) : The Socio Economic and Caste Census 2011 (SECC 2011) was “conducted by the State Governments/UT Administrations” with the financial and technical support of the Government of India through a comprehensive programme involving the Ministry of Rural Development, the Ministry of Housing and Poverty Alleviation, the Office of the Registrar General and Census Commissioner (ORGI), Ministry of Home Affairs and State Governments/UT Administrations. SECC 2011 has been carried out by respective State Governments/UT administration wherein all households listed in National Population Register (NPR) were compulsorily canvassed in respect of six stages of SECC inter-alia (i) enumeration; (ii) supervision; (iii) verification and correction; (iv) draft list publication; (v) claims and objections; and (vi) final list publication. The SECC Data at “Draft stage” was placed in public domain and was displayed prominently in Gram Panchayats for inviting claims and objections during Gram Sabhas. The claims and objections received were examined by the appropriate authority in district. Based on decision on claims and objections, the SECC Draft list was finalized in each District by District Authority. Thus, due care was taken to avoid any possible error in collection of data by the State Governments/UT administrations. The SECC 2011 has been completed on 31.03.2016.

The Ministry of Rural Development has requested all States/UTs, including the State of Madhya Pradesh where Balaghat district is situated to upload the details of those households which are otherwise eligible but were left out of Permanent Wait List (PWL), on AwaasSoft by 30.09.2018, for inclusion in PWL after obtaining the approval of Competent Authority.